

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

I.A. No.121 of 2007 in  
Appeal No. 161 of 2006

Dated : August 2 , 2007

Present: Hon'ble Mr.Justice Anil Dev Singh, Chairperson  
Hon'ble Mr. A.A. Khan, Technical Member

CERC

V/s.

M.P.State Electricity Board & Ors.

-Applicant(s)

-Respondent(s)

Counsel for the Applicant(s) : Ms. Jyoti Singh

**ORDER**

We find that a typographical error has crept into para 12 of our order dated December 22, 2006. Therefore, para 12 of the order dated December 22, 2006 is corrected to read as follows:-

12. *"In view of the above the appeal is allowed. The FERV for the period up to 31.03.2001 already paid should not be added to the capital cost and the same be not considered for the purpose of determination of tariff for the subsequent period."*

The corrections shall deem to have been incorporated in the order with effect from December 22, 2006.

The application is disposed of.

( A.A. Khan)  
Technical Member

(Anil Dev Singh)  
Chairperson